

**REPORT OF THE JOINT COMMITTEE IN
APPEAL NO. 54 OF 2018
(H.P. RANJANA VS UNION OF INDIA)
IN COMPLIANCE OF ORDER OF HON'BLE NGT
DATED 08.09.2020**

SUBMITTED TO

**HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

18.03.2021

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**REPORT OF THE JOINT COMMITTEE IN APPEAL NO. 54 OF 2018 (H.P. RANJANA
VS UNION OF INDIA) CONSTITUTED BY HON'BLE NGT, PRINCIPAL BENCH
(NEW DELHI) VIDE ITS ORDER DATED 08.09.2020**

I. PREAMBLE

1. This issue pertains to M/s Wonder Projects Development Pvt. Ltd which has obtained Environmental Clearance (EC) by the State Environment Impact Assessment Authority (SEIAA), Karnataka vide No. SEIAA 114 CON 2017 dated 10.01.2018 for construction of "New Residential Building project at Survey Nos. 61/2, 62 & 63/2, Kasavanahalli Village, Varthur Hobli, Bengaluru East Taluk", Bengaluru District.
2. The proposed project involves construction of new residential building on a plot area of 50,382.91 Sq. Mtrs. The total built up area is 1,28,193.9 Sq. Mtrs. It consists of two residential blocks having 2 Basements + Ground Floor + 20 Upper Floors with 655 units. Total parking space proposed is for 877 Nos. of Cars. Total water consumption is 534 KLD (Fresh water + Recycled water). The total wastewater discharge is 482 KLD. It is proposed to construct 2 sewage Treatment Plants with capacity of 210 KLD & 280 KLD. The EC is subject to specified conditions during the construction and operation phases, apart from general conditions.
3. On 09.04.2018, One Mr. Ranjana filed a case vide Appeal No. 54 of 2018 in Hon'ble NGT, Principal Bench (II) against the EC granted by SEIAA, Karnataka to M/s. Wonder Projects Development Pvt. Ltd with respect to Tower 1 of the Project "Godrej Reflections".
4. On 11.03.2019, OA No. 281 of 2019 was filed by The Mahadevapura Parisara Samrakshne Mattu Abhirudhi Samiti (MPSMAS) in Hon'ble NGT, Principal Bench (I) relating to adjoining properties pertaining to Kaikondarahalli Lake which does not pertain to the lands developed by the project proponent i.e., M/s. Wonder Projects Development Pvt. Ltd. On 17.07.2019, Mr. Rajanna filed another case in OA 602/2019, since the project proponent have launched another phase in the project which is Tower 2 "Godrej Lake Gardens". Since the aforesaid three cases were pertaining to the said Kaikondarahalli Lake, the Hon'ble NGT Bench II on 17.07.2019 transferred the Appeal No. 54/2018 and OA No. 602/2019 to Bench-I which was before Bench II since the OA No. 281/2019 which was filed on 11.03.2019 was also pertaining to the Kaikondarahalli Lake.
5. On 17.07.2019, an application was filed by H P Rajanna before the Hon'ble NGT Bench-I seeking appointment of Joint Committee with respect to Appeal No. 54/2018 and OA No. 602/2019 wherein on 19.07.2019, the Hon'ble NGT was pleased to appoint Ministry of Environment, Forest & Climate Change (MOEF&CC), Karnataka State Pollution Control Board (KSPCB) and Central Pollution Control Board (CPCB) as the Joint Committee for inspection of the lands pertaining to the Project Proponent.



6. On 18.06.2019 an application was filed by The Mahadevapura Parisara Samrakshne Mattu Abhirudhi Samiti (MPSMAS) in OA No. 281/2019 for appointment of Joint Committee, wherein the Hon'ble NGT was pleased to appoint Bruhat Bengaluru Mahanagara Paliike (BBMP), Bangalore Development Authority (BDA), Karnataka State Pollution Control Board (KSPCB), State Environmental Impact Assessment Authority (SEIAA) and Central Pollution Control Board (CPCB) as the Joint Committee for inspection of the adjoining lands of Kaikondarahalli Lake in Sy No. 71/1, 72/1, 72/2, 74/5B and 73. It is important to note that the lands pertaining to Appeal No. 54/2018 and OA No. 602/2019 was not part of the said case OA No. 281/2019.

7. The Joint Committee constituted in OA No.281/2019 filed their report on 23.09.2019 (which may be referred as the first report) with respect to lands involved in the case i.e., Sy No. 71/1, 72/1, 72/2, 74/5B and 73 around Kaikondarahalli Lake, however the said committee in its report has made an observation with respect to the lands involved in Appeal No. 54/2018 and OA No. 602/2019 which is as follows:

SY NO. 62 AND 63 FALLS UNDER LAKE BUFFER AREA: *As there is separate O.A 602/2019 on this project, the same will be inspected by the committee as per the order dated 19.7.2019 and separate report will be submitted by the committee.*

8. On 03.02.2020 the Hon'ble NGT based on the report filed in OA No. 281/2019, passed the order in Appeal No. 54 of 2018, 602 of 2019 and 281 of 2019 and quashed the EC of M/s Wonder Projects Development Pvt. Ltd without considering the fact that the Committee formed in Appeal No. 54/2018 and OA No. 602/2019 were yet to file their report.

9. On 14.02.2020, being aggrieved by the cancellation of EC by Hon'ble NGT, the project proponent preferred an Appeal before Hon'ble Supreme Court of India in Civil Appeal No. 1713/2020 challenging the order of Hon'ble NGT mainly on the grounds that the Hon'ble NGT has passed the order based on the report filed in OA No. 281/2019 whereas the reports of the Joint Committee constituted in Appeal No. 54/2018 and OA 602/2019 were yet to be filed.

10. On 02.03.2020, the Hon'ble Supreme Court was pleased to admit the said appeal and directed the Joint Committee appointed in Appeal No. 54/2018 and OA No. 602/2019 to submit its report with respect to the said lands pertaining to the Project Proponent before the Registry of the Hon'ble Supreme Court and accordingly the Joint Committee in Appeal No. 54/2018 and OA 602/2019 submitted its report in the Hon'ble Supreme Court on 14.07.2020, (which may be referred as the second report). The Hon'ble Supreme Court passed its final order on 11.08.2020, wherein it observed that the "*Hon'ble NGT did not have the benefit of the second report of the Joint Committee in OA No. 602/2019 which was filed for the first time before the Hon'ble Supreme Court*". In that view, it was appropriate that the order of the Tribunal be set aside, and the Tribunal reconsider the appeal after taking into consideration the second report of the joint Committee and that the EC would remain subject to the fresh decision to be taken by the Tribunal. Accordingly, the matter was taken up by the Tribunal on 20.08.2020 for hearing in the light of the judgment of the Hon'ble Supreme Court dated 11.08.2020.

11. Hon'ble NGT observed that the major issue that has been raised on behalf of the appellant is that there was no proper appraisal by the Expert Appraisal Committee (EAC) as per Environment Impact Assessment (EIA) Notification dated 14.09.2006 and grant of EC was vitiated on account of the project being wrongly treated as Category B under entry 8 (a), instead of category B-1 under entry 8(b) of the Schedule to the 2006 notification and also being in violation of statutory regulations laid down with respect to buffer zone under the 1961 Act and the statutory requirements of the Wetlands (Conservation and Management) Rules, 2017 (Wetlands Rules, 2017).

12. There is no proper and adequate disclosure in Form-1 with regard to area being eco fragile. Complete disclosure about the water bodies/wetlands has not been given in the said application. The extent of construction has not been correctly described and evaluated by SEIAA, Karnataka in violation of principles laid down by the Hon'ble Supreme Court in M/s Goel Ganga Developers Pvt. Ltd. (supra). SEIAA was also not mindful of the mandate of the Wetlands Rules, 2017 and the judgment of the Hon'ble Supreme Court in M.K. Balakrishnan and Ors. v. Union of India and Ors. Reference has been made to 'National Wetland Atlas' prepared by the MoEF with the assistance of the Space Application Centre, Indian Space Research Organization (ISRO) and Remote Sensing Application Centre wherein Kaikondarahalli Lake has been identified as a wetland. Extracts from the Atlas have been filed on 25.05.2019 by the appellant with IA 352/2019. The Map annexed to the 'National Wetland Atlas' (Annexure A-7) prominently shows the Kaikondarahalli Lake.

13. The second report is contrary to the first report dated 23.09.2019 filed in OA 281/2019 though two authorities of the Committee in the report are common. The report is also against the counter affidavit filed by BBMP before this Tribunal. As against the report dated 23.09.2019 (in OA 281/2019), finding the project to be within the buffer zone of the lake, the second report (in OA 602/2019) holds to the contrary. The representatives of CPCB and State PCB are common in both the Committees. In the first Committee, BBMP and BDA were included but in the second Committee SEIAA, Karnataka and MoEF&CC were included, apart from CPCB and the State PCB, without BDA and BBMP.

14. The two reports submitted by the representatives of the statutory authorities need to be reconciled and if necessary, a larger Committee constituted with senior representatives of the concerned departments, to put the matter beyond controversy. Moreover, the second report assumes that the lake in question is not a wetland and the restrictions of the Wetland Rules do not apply to the entire area of the project which finding may be in conflict with the Atlas prepared by the MoEF&CC. It has been observed by the Committee that the Wetland Rules should be followed. The rules require demarcation with reference to the flood line, which is not shown to have been done or considered. The correct size of the project needs to be determined as per parameters in Goel Ganga judgment, supra so that if the area is more than 1.50 lacs sq. meters, appraisal is carried out as per category B-1 and not as B as has been assumed.

15. Since there is a conflict in the reports dated 23.09.2019 in OA 281/2019 and second report in OA 602/2019 dated 14.07.2020 and in both the reports CPCB and KSPCB are parties. MoEF&CC and SEIAA are also not in second report. Stand of BBMP before this Tribunal is against the second report. According to written submissions filed by BBMP on 27.08.2020 the project proponent has violated statutory requirements and accordingly, Hon'ble NGT vide its order dated 08.09.2020 in Appeal No. 54 of 2018 sought an independent report by another Joint Committee which we now constitute. The joint Committee will comprise apart from the representatives of the four authorities represented in the Committee which has given second report, five other authorities/institutions need to be involved. BBMP and BDA were party to report dated 23.9.2019, they need to be involved to reconcile the two reports. Nominee of Irrigation & Flood Control Department, Government of Karnataka and nominee of Revenue Department, Government of Karnataka are required for demarcation of mean high flood level as per the Wetland Rules. Karnataka State Wetland Authority is to be added for relevant expertise. Thus, there will be nine (09) members in all. The nominee of the MoEF&CC will be the Coordinator/Chairman of the Committee who, in the circumstances, should be of the level of Joint Secretary or equivalent. The Committee will be at liberty to involve any other expert/institution. It will be open to hold meetings by video conferencing, if so decided but it may visit the site, look into the earlier reports and the above points, particularly size of the project, compliance of statutory rules relating to buffer zone/wetland and furnish its report within two months of its first meeting.

Accordingly, in pursuance to the directions of the Hon'ble NGT Principal Bench (New Delhi), this Joint Committee has been constituted for submission of a factual report. Further, for the sake of brevity, the issues that have been dealt clearly in detail about the project in the reports of the earlier Joint Committees constituted in OA No. 281 of 2019 and 602 of 2019 have not been fully reiterated and wherever essential and required, the key aspects have been suitably incorporated in this report of the Joint Committee.



II. COMPOSITION OF THE JOINT COMMITTEE

As per directions of Hon'ble NGT, Principal Bench, New Delhi vide its order dated 08.09.2020 in Appeal No. 54 of 2018 and linked matters MA No. 49/2020 in OA No. 602/2019 a Joint Committee with the following members was constituted (**Annexure-1**):

S. No	Name	Designation	Nominee / Representative Department
1	Shri. Kaushlesh Pratap Singh, IFS	Regional Officer	Chairman of the Joint Committee and Representative of MoEFCC Integrated Regional Office (IRO), Bangalore
2	Dr. H.R. Mahadev, IAS	Commissioner	Representative of BDA
3	Shri. Vijaykumar Gogi, IFS <i>(Subsequently replaced by Shri. Brijesh Kumar, IFS due to transfer of Shri. Vijaykumar Gogi).</i>	Principal Secretary to Government (Ecology and Environment), Forest, Ecology and Environment Department	Representative of SEIAA, Karnataka and Karnataka Wetland Authority
4	Shri. H.L. Prasanna	Engineer-in-Chief	Representative of Minor Irrigation and Ground Water Development Department
5	Shri. R Prasad <i>(Subsequently replaced by Shri. H.N. Raghu due to transfer of Shri. Prasad)</i>	Additional Director of Town Planning	Representative of BBMP
6	Shri. M.K. Prabhudev	Chief Environmental Officer	Representative of KSPCB
7	Shri. G. Thirumurthy <i>(Subsequently replaced by Smt. Sowmya, Scientist-D due to transfer of Shri. Thirumurthy)</i>	Additional Director / Scientist-E	Representative of CPCB
8	Shri. David Doraswamy	Survey Supervisor	Representative of Department of Revenue (Land Records)
9	Dr. Murali Krishna	Joint Director / Scientist-D	Co-Opted Member from IRO, MoEFCC, Bangalore



Pursuant to constitution of the Joint Committee, the first meeting of the Joint Committee was convened through video conference on 23.12.2020 (Copy of the Minutes of the First Meeting is enclosed as **Annexure-2**) and during the videoconference it was decided to undertake a site visit to the project site to understand the issues in greater detail. Pursuant to the site visit, communications were sent to all concerned agencies/ departments to provide latest status and to provide specific input/ information relating to their department (Minutes of site visit are enclosed as **Annexure-3**).

III. SPECIFIC INFORMATION SOUGHT FROM VARIOUS DEPARTMENTS FOR RECONCILIATION OF BOTH THE REPORTS IN OA NO. 281/ 2019 AND 602/2019

As per the directions of the Hon'ble NGT, the Joint Committee tried to reconcile the information relating to each Department / Agency to understand the facts of the matter and accordingly, the following specific information was sought from each Department:

S.NO	DEPARTMENT	INFORMATION/ CLARIFICATION SOUGHT
1	BBMP/ Revenue Department	<ul style="list-style-type: none"> ▪ What is the Buffer area from the lake to Block-I and Block-II? ▪ What is the Buffer area from centre of the secondary nala to Block-I and Block-II? ▪ Whether approval was accorded for construction of a box drain for flow of water in the secondary nala or for usage of Kharab land in the project site and whether the same is in consonance with the existing Rules/ Acts in force.
2	Wetland Authority/ BBMP/ Minor Irrigation and Flood Control	<ul style="list-style-type: none"> ▪ Whether the Kaikondarahalli lake has been notified as Wetland or Not? ▪ What is the maximum buffer area to be left from the lake if the lake is notified as a Wetland area and what activities are permitted within buffer area as per Wetland Rules and also considering Justice Balakrishnan verdict? ▪ What is the maximum water level of Kaikondarahalli lake/ height of the bund and what is the maximum water level observed during last 10 years along with direction of flow of water from lake as per Rule 4 (vi) of Wetland Rules 2017? ▪ To confirm whether any construction temporary/ permanent nature undertaken in buffer area? ▪ Whether adequate buffer distance is maintained from lake periphery to Block-I and Block-II as per Rule 4 of Wetland Rules.

3	BDA/ BBMP	<ul style="list-style-type: none"> ▪ Whether building permission accorded for construction of Block-I and Block-II or not? If permission is accorded, the details of the same. ▪ To confirm the size / total area of the project (Both FSI and Non-FSI) area of two towers cumulatively.
4	SEIAA	<ul style="list-style-type: none"> ▪ Whether EC obtained and details of EC along with its validity ▪ Whether EIA studies were required or not during the appraisal of the project (B1/ B2 category) based on EIA Notification 2006.
5	KSPCB	<ul style="list-style-type: none"> ▪ Whether CFE obtained or not and if yes, details of CFE along with its validity.



BASED ON THE OFFICIAL RECORDS RECEIVED FROM VARIOUS AGENCIES POINTWISE CLARIFICATION IS PROVIDED:

A. BUFFER ZONE AND DISTANCE FROM THE LAKE PERIPHERY TO CONSTRUCTED TOWERS:

S. No	Relevant Statutory Provisions/ Norms	Status of Compliance by Project Authorities
1	<ul style="list-style-type: none"> ▪ As per Environmental Clearance (EC) accorded by SEIAA, Karnataka vide No. SEIAA 114 CON 2017 dated 10.01.2018, Specific Condition No. 48, a minimum buffer of 75 Meters from the lakes should be left in the project site. ▪ In accordance with the Order of Hon'ble NGT, New Delhi dated 04.05.2016 in OA No. 222 of 2014, a minimum buffer of 75 Meters from the lakes should be left in the project site. ▪ As per the Judgement of Hon'ble Supreme Court of India in Matter relating to Mantri Tech Zone (Civil Appeal No. 5016 of 2016) a buffer zone of 30 meters has to be left from lake periphery. ▪ As per Bangalore Development Authority (BDA) Master Plan 2015 it stipulates a buffer area of 30 meters around the lake. ▪ As per Judgement of Hon'ble Supreme Court in M. K. Balakrishnan case (WP 230 of 2001) a minimum buffer of 50 meters has to be left if it is a Wetland. 	<ul style="list-style-type: none"> ▪ As per letter No. ADLR/Others/39/2019-20 dated 02.02.2021 received along with survey map from Assistant Director, Land Records, Government of Karnataka it is noted that a measured distance of 77.45 is left from lake periphery to Block-I and a measured distance of 79.40 m is left from Block-II. Copy of the letter is enclosed as Annexure-4. ▪ As per BBMP letter No. BBMP/ Addl.Dir/ PR /54 /2020-21 dated 10.02.2021 it is noted that "There is Kaikondarahalli lake on the North-Eastern Side of the project. While according to the building permission 75.00 mtrs buffer is reserved from the lake boundary of the Kaikondarahalli lake to the Block-I and Block-II of the project as per NGT Order dated 04.05.2016 and also as per Residential Development plan approved by Planning Authority". Copy of the letter is enclosed as Annexure-5

REMARKS OF THE JOINT COMMITTEE

Considering the official records made available by various Statutory Agencies namely Revenue Department, Bruhat Bangalore Mahanagara Palike (BBMP), Wetland Authority (Department of Forest, Ecology & Environment), Report of the Joint Committee in OA No. 602/ 2019 and also keeping in cognizance of directions of Hon'ble NGT in OA No. 222 of 2014, Master Plan 2015 prepared by Bangalore Development Authority (BDA), Orders of Hon'ble Supreme Court in Mantri Tech Zone matter

and Verdict of M.K. Balakrishnan, the Joint Committee states that M/s. Wonder Projects Development Pvt. Ltd has not violated any buffer zone norms from the lake periphery and have adequately maintained a buffer distance of more than 75.00 meters from the lake periphery to Block-I and Block-II which is a maximum threshold under any of the aforesaid Statutory Provisions. Further, during the Joint Committee Inspection held on 08.01.2021, no constructions of either permanent or temporary nature or no compound wall too have been noted in the 75.00 meters buffer zone from lake periphery to Block-I and II.

B. SIZE OF THE PROJECT

S. No	Relevant Statutory Provisions / Norms	Status of Compliance by Project Authorities																								
2	<ul style="list-style-type: none"> As per Environmental Impact Assessment (EIA) Notification dated 14.09.2006, Environmental Clearance (EC) needs to be obtained for building / construction projects/ area development projects and townships under 8 (a) and projects with built up area more than 20,000 Sq.Mtrs and less than 1,50,000 Sq.Mtrs under B2 Category and projects with built up area more than 1,50,000 Sq. Mtrs under B1 Category, which also needs conduct of EIA Studies. As per the Orders of the Hon'ble Supreme Court of India in Goel Ganga case (Civil Appeal No. 10854/2016) "when EC is granted for a particular construction it includes both FSI and non-FSI areas. As far as environmental laws are concerned, all covered 	<ul style="list-style-type: none"> As per the Environmental Clearance accorded by SEIAA, Karnataka Vide No. SEIAA 114 CON 2017 dated 10.01.2018, it is noted that total built up area is 1,28,193.9 Sq. Mtrs and the same has been reiterated by the Department of Ecology and Environment vide their letter No. SEIAA2EAA2018 dated 01.03.2021 Further it is also clarified that this appraisal was done based on the information provided by PA in Form-I as in Karnataka no mandatory pre site visit is being done by SEIAA prior to issue of EC. It is also stated that if the shafts and cut out areas are added, the gross built up area is $1,28,193.90 + 12246.40 = 1,40420.30$ Sq. Mtrs which is less than 1,50,000 Sq. Mtrs and accordingly, the project falls under B2 Category which does not require mandatory EIA studies. Copy of the letter is enclosed as Annexure-6. As per BBMP letter No. BBMP/ Addl.Dir /PR /54 /2020-21 dated 10.02.2021 it is noted that BBMP has accorded building permission for Block-I and Block-II as under: <table border="1" data-bbox="466 1306 973 1528"> <thead> <tr> <th>Blocks</th> <th>Total Built up Area (Sq. Mtrs)</th> <th>FSI area (Sq. Mtrs)</th> <th>Non-FSI area (Sq. Mtrs)</th> <th>No. of Units</th> <th>Date of Building Permission</th> </tr> </thead> <tbody> <tr> <td>I</td> <td>61418.72</td> <td>44739.99</td> <td>16678.73</td> <td>265</td> <td>30.08.2018</td> </tr> <tr> <td>II</td> <td>64244.34</td> <td>45938.29</td> <td>18306.05</td> <td>360</td> <td>28.05.2019</td> </tr> <tr> <td>TOTAL</td> <td>125663.06</td> <td>90678.28</td> <td>34984.78</td> <td>625</td> <td></td> </tr> </tbody> </table>	Blocks	Total Built up Area (Sq. Mtrs)	FSI area (Sq. Mtrs)	Non-FSI area (Sq. Mtrs)	No. of Units	Date of Building Permission	I	61418.72	44739.99	16678.73	265	30.08.2018	II	64244.34	45938.29	18306.05	360	28.05.2019	TOTAL	125663.06	90678.28	34984.78	625	
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TOTAL	125663.06	90678.28	34984.78	625																						

constructions, which is not open to the sky is to be treated as built up area in terms of EIA Notification dated 14.09.2006".

- As per information received from Bangalore Development Authority (BDA) vide its letter BDA/COMMR/EM/EO-3/T-205/2020-21 dated 01.02.2021 (**Enclosed as Annexure-7**), it is noted that Development Plan has been approved by BDA on 07.03.2018 for construction of a residential building in an FAR area of 1,27,149.25 Sq. Mtrs.
- Further, the Joint Committee constituted in OA No. 602 of 2019 in its report at Page No. 29 made a comparative table of permissible Floor Area Ratio (FAR) which is partly replicated below:

Particulars	Development Plan of BDA	EC by SEIAA	Building Plan of BBMP
Permissible FSI / FAR in %	2.25	NA	1.895
FAR (Built Up Area) M ²	1,27,149.25	1,28,193.90	1,25,663.06
No. of Units	688	655	625

Remarks of the Joint Committee

Considering the official records made available by various Statutory Agencies namely State Environmental Impact Assessment Authority (SEIAA), Bruhat Bangalore Mahanagara Palike (BBMP), Bangalore Development Authority (BDA), Report of the Joint Committee in OA No. 602/ 2019 and also keeping in cognizance of directions of Hon'ble Supreme Court in Goel Ganga Case (Civil Appeal No. 10854/2016) the Joint Committee states that M/s. Wonder Projects Development Pvt. Ltd has not violated any built up area norms and appraisal of the project was done correctly under B2 Category, wherein projects with built up area less than 1,50,000 Sq. Mtrs does not require EIA studies. Further, this Committee is also of the view that all the concerned agencies are suitably empowered to take appropriate punitive action during construction/ operational phase if any deviation or violation noted and PA needs to construct the project strictly as per BBMP Sanction Plan.

C. KAIKONDARAHALLI LAKE AS WETLAND AND MEAN HIGH FLOOD LEVEL

S. No	Relevant Statutory Provisions/ Norms	Status of Compliance by Project Authorities
3	<p>As per the information provided by Wetland Authority (Department of Ecology and Environment), Karnataka vide its letter No. SEIAA2EAA 2018 dated 01.03.2021, it is to note that Kaikondarahalli Lake is a wetland as identified by SAC (Space Application Centre), Ahmedabad in their Wetland Atlas. It is one amongst the lakes in the Provisional Inventory of Wetlands submitted by the State Government to the Central Government. <u>However, it is to note that as on date Kaikondarahalli lake is not notified as Wetland.</u></p>	<p>As per letter No. ADLR/Others/39/2019-20 dated 02.02.2021 received along with survey map from Assistant Director, Land Records, Government of Karnataka it is noted that a measured distance of 77.45 Mtrs is left from lake periphery to Block-I and a measured distance of 79.40 Mtrs is left from Block-II. Copy of the letter is enclosed as Annexure-4</p> <p>As per Judgement of Hon'ble Supreme Court in M. K. Balakrishnan case (WP 230 of 2001) dated, 03.04.2017 a minimum buffer of 50 meters has to be left if it is a Wetland and the same is complied in this instant case even though Kaikondarahalli is not notified as a Wetland.</p> <p>As per the information provided by the Department of Minor Irrigation vide its letter No. EIC/TA-Z/AE.1/NGT/2020-21/524 dated 25.02.2021 (enclosed as Annexure-8) and communications from BBMP vide their letter No. EE-1/ Lakes/ PR/ 125/2020-21 dated 29.08.2020 and CE /LAKES /PR /1052/2020-21 dated 25.02.2021 (enclosed as Annexure-9) the following is noted:</p> <p>a) Full Tank Level (FTL) is 879.307 M from Mean Sea Level (MSL)</p> <p>b) Max Water level (MWL) of Kaikondarahalli Lake is 880.207 M from MSL</p> <p>c) Top Bund Level (TBL) is 881.407 M from MSL</p> <p>Mean Flood Level will be in between FTL and MWL of Kaikondarahalli Lake.</p> 

Further, it is also noted that water outlet of the lake is on the Northern side and since the project is on the south-eastern side of the lake, the chances of water overflowing in the project site are very remote. As per information provided it has been noted that in the last 10 years, the lake water has never breached the bund level on the South-Eastern Side and as per requirement project proponent has maintained an adequate buffer of more than 50.00 Mtrs from the mean high flood line.

Further, level of the bund is 881.467 Mtrs from MSL and Flood Line is 0.90 Meters above the Full Tank Level (i.e., $0.90 + 879.307 = 880.207$ Mtrs from MSL).

REMARKS OF THE JOINT COMMITTEE

Considering the official records made available by various Statutory Agencies namely State Environmental Impact Assessment Authority (SEIAA), Bruhat Bangalore Mahanagara Palike (BBMP), Department of Minor Irrigation (MI) and also keeping in cognizance of directions of Hon'ble Supreme Court in M.K. Balakrishnan (Writ Petition No. 230 of 2001), the Joint Committee states that M/s. Wonder Projects Development Pvt. Ltd has not violated any buffer zone norms and have left an area of more than 75.00 meters from lake periphery which is more than required distance of 50.00 Mtrs from the Mean High Flood line and it has also been noted that PA has made appropriate declarations regarding existence of Kaikondarahalli Lake at 75 Mtrs and Harlur/Kasavanahalli Lake at a distance of 0.80 Kms in Form-I during submission of their application to SEIAA for EC.

The Joint Committee noted that Kaikondarahalli is not notified as Wetland as on date and in case had it been notified also, a distance of 50 meters has to be left as buffer zone, which the project authorities have also complied. Further, the Joint Committee also noted that the Mean Flood Line level of Kaikondarahalli Lake is 880.287 Mtrs which is less than the top level of the bund (881.407 meters). As the direction of waterflow in the outlet is towards Northern side, the chances of water flowing in South-Eastern direction is very remote and as per last 10 years data, this lake has never breached the bund level in the South Eastern side. It is also noted that project proponent has complied to the requirement of maintaining a buffer distance of more than 50.00 Mtrs from the Mean High Flood Line by way of maintaining a buffer distance of more than 75.00 Mtrs.



D. KHARAB LAND IN THE PROJECT SITE

S. No	Relevant Statutory Provisions/ Norms	Status of Compliance by Project Authorities
4	<ul style="list-style-type: none">▪ As per Environmental Clearance (EC) accorded by SEIAA, Karnataka vide No. SEIAA 114 CON 2017 dated 10.01.2018, Specific Condition No. 42, the project proponent shall not use Kharab land if any for any purpose.▪ As per official records it is noted that an area of 13 Guntas (1315.229 Sq. Mtrs) of land in the project site is Kharab Land.	<p>The Joint Committee noted that BBMP vide its letter No. CE/SWD/PR/140/2017-18 dated 02.08.2017 has accorded permission for construction of U type RCC drain and 2 No's of RCC box culverts on Kharab Land of the project site without deviating the original alignment so that the water flow is not interrupted.</p> <p>Project proponent in his written submission made to this Joint Committee vide his letter dated 15.09.2020 informed that this construction of drain on the Nala was undertaken as per suggestions of BBMP and this construction is of no way beneficial to the project proponent or its customers in any way and this has been done only for the benefit of the lake, environment, and general public after incurring huge cost and expenses as desired by the Authority.</p> <p>BBMP vide its letter No. BBMP/ Addl.Dir /PR /54 /2020-21 dated 09.03.2021 indicated that the permission for construction of U Type RCC Box Drain and RCC Box Culvert in Kharab land was accorded by the Commissioner, BBMP in exercise of the powers conferred under Section 288A and 288(1)(c) of the Karnataka Municipal Corporations Act-1976. Copy of the letter is enclosed as Annexure-10.</p> <p>As per the report of the Joint Committee constituted in OA No. 602 of 2019 it is noted that the Storm Water drain originates from Kasavanahalli Lake and flow towards Kaikondarahalli lake in Survey No's 63/2 and the total length of the drain from</p>



		Kasavanahalli lake outlet to Kaikondarahalli lake inlet is 525 Meters out of which 130 meters (from CH 395 meters to CH 525 meters) i.e., 130 meters of drain is passing from the project site.
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Remarks of the Joint Committee

Considering the official records made available by various Statutory Agencies namely Revenue Department, Bruhat Bangalore Mahanagara Palike (BBMP) and also keeping in cognizance of the Joint Committee Report in OA 602/ 2019, the Joint Committee noted that construction of U Type RCC Box Drain and RCC Box Culvert in Kharab land was accorded by the Commissioner, BBMP in exercise of the powers conferred under Section 288A and 288(1)(c) of the Karnataka Municipal Corporations Act-1976.



E. RECONCILIATION OF BOTH REPORTS OF THE JOINT COMMITTEE CONSTITUTED IN OA NO 281 OF 2019 AND 602 OF 2019

S. No	Relevant Reports of the Joint Committee	Reconciliation of Both the Reports of the Joint Committee
5	<p>Report of the Joint Committee constituted by Hon'ble NGT in OA No. 602/2019</p> <p>Report of the Joint Committee constituted by Hon'ble NGT in OA No. 281/2019</p>	<p>Based on examination of both the reports of the Joint Committee, it was noted that the Appeal bearing no. 54/2018 was filed by the Appellant i.e., Mr. H.P. Ranjanna during pendency of the said Appeal and Original Applications bearing no. OA No. 602/2019 was filed pertaining to the property in question. Yet another OA No. 281/2019 pertaining to a different property/project bearing Survey No. 71/1, 72/1, 72/2, 74/5B and 73 and between different parties was filed before Hon'ble NGT titled as <i>Mahadevpura Parisaraamrakshane Mattu Abhivrudhi Samiti vs. UOI</i>, alleging environmental non-compliance by some other party near Kaikondarahalli Lake.</p> <p>It is relevant to note that the only similarity in both the OA's is that the Project in question in Appeal No. 54/2018 and the Properties mentioned in OA No. 281/2019, are in the vicinity of the same lake namely "Kaikondarahalli Lake".</p> <p>The Hon'ble NGT vide its Order dated 11.03.2019 appointed Joint Committee in OA No. 281/2019 comprising of CPCB, KSPCB, BBMP and BDA to survey property bearing Survey No. 71/1, 72/1, 72/2, 74/5B and 73 and take appropriate action in accordance as per law. Whereas another Joint Committee was constituted by the Hon'ble NGT vide order dated 19.07.2019, in OA No. 602/2019 comprising of CPCB, SEIAA, KSPCB and MoEF & CC, specifically to survey the property in question.</p> <p>The Joint Committee in OA No. 281 of 2019, filed its report with the Hon'ble NGT, wherein an observation has been made in the report with respect to the Project in Question, the extract of the report is as follows:</p>



	62	Godrej by name "Wonder Projects Development Pvt Ltd" have obtained Environmental Clearance from SEIAA and consent for establishment from KSPCB and for establishment of residential apartment in Sy Nos. 61/2, 62 and 63/2. There is Nala within the project area which connects Kasavanahalli tank to Kaikondrahalli Tank. Project under construction.	Sy No. 62 and 63 falls under Lake buffer area. As there is separate O.A 602/2019 on this project, the same will be inspected by the committee as per the order dated 19.7.2019 and separate report will be submitted by the committee.
			63/1 Vacant site No Violation

It is pertinent to clarify that the above Joint Committee's observation that the **Sy No. 62 and 63 falls under Lake Buffer area** is not *per se* contrary to the report submitted by the Joint Committee in OA. No. 602/2019. It appears that what the Joint Committee in OA. No. 281/2019, meant by Lake Buffer is only Lake is a Wetland and only a portion of land around it and did not deal in greater detail owing to the fact that there was already a separate Committee constituted by the Hon'ble. NGT in OA No. 602/2019. The extract of the same is mentioned hereinabove.

However, the said Report in OA No. 281/2019 never sought to imply or mean that the entire Sy No. 62 and 63 cannot be used for 'construction activities'. In other words, construction activities shall be permitted while adhering to Buffer regulations with respect to the said Sy Nos 62 and 63. Very significantly, the said Joint Committee of OA. No. 281/2019 nowhere stated that the construction proposed by Project Proponent falls under the said lake buffer area.

Further, even the Joint Committee Report filed in OA No. 602/2019 says that only 48 Acres 23 Guntas of the Kaikondarahalli Lake is a Wetland which does not include Project Land in question. In fact, as already stated hereinabove the construction of the building is beyond 75

mtrs. from the lake periphery. Thus, it appears that both the reports of two Joint Committees are not in any way per se contradictory to each other but rather complimenting each other about the said aspect.

As per records, the following details have been noted

Sy.No	Total Area (Acres)	Area in Sq.Mtrs	Nala and Lake Buffer Area (Sq.Mtrs)	Area available for development (Sq. Mtrs)
61/2	03.05	12646.32	4837 (38.25%)	7809.32 (61.75%)
62	03.02	12342.80	10543 (85.42%)	1799.80 (14.58%)
63/2	06.24	25393.81	13884 (54.67%)	11509.81 (45.32%)
	12.31	50382.93	29264 (58.08%)	21118.93 (41.92%)

REMARKS OF THE JOINT COMMITTEE

- After perusal of both the reports of the Joint Committee constituted in OA No. 281/ 2019 and OA No. 602/2019, this Committee noted that in one of the Joint Committee Report (OA No. 281/2019), it was mentioned that Survey Number 62 and 63 falls in the lake buffer, but it has not stated that the entire portion of survey numbers 62 and 63 are falling in the lake buffer and no construction can be done in those survey numbers. Accordingly, this Committee opines that even though part of the survey number falls in the lake buffer area/ Nala buffer area, construction activities can be permitted in the same survey number while adhering to all the statutory norms with regard to lake / nala buffer as per EC and Wetland which is 75.00 Mtrs and 50.00 Mtrs from the lake periphery and from the center of the nala respectively.
- Further, it is also noted that out of total project area, nearly about 58% (29264 Sq.Mtrs) of the area comes under either Lake Buffer area or Nala Buffer area and project proponent cannot undertake any construction in that area and the area available for developmental activity is only about 42% (21118.93 Sq. Mtrs) and suitable consideration have already been made in the project design.
- Accordingly, this Joint Committee opines that construction activities in the above survey numbers can be permitted while strictly adhering to both Lake and Nala buffer area requirements and in case of any violation in future, appropriate enforcement action can be taken by relevant Statutory agencies.

F. RELEVANT STATUTORY APPROVALS

a) ENVIRONMENTAL CLEARANCE

S. No	Relevant Statutory Provisions/ Norms	Status of Compliance by Project Authorities
5	<ul style="list-style-type: none">Environmental Clearance from State Environmental Impact Assessment Authority (SEIAA), Karnataka and conduct of Environmental Impact Assessment Studies.	<ul style="list-style-type: none">As per the Environmental Clearance accorded by SEIAA, Karnataka Vide No. SEIAA 114 CON 2017 dated 10.01.2018, it is noted that total built up area is 1,28,193.9 Sq. Mtrs and the validity of the EC is till 09.01.2025.Department of Ecology and Environment vide their letter No. SEIAA2EAA2018 dated 01.03.2021 have revalidated and the above and stated that if the shafts and cut out areas are also added, the gross built up area is $1,28,193.90 + 12246.40 = 1,40420.30$ Sq. Mtrs which is less than 1,50,000 Sq. Mtrs and accordingly, the project falls under B2 Category which does not require EIA studies. (Copy enclosed as Annexure-6).

REMARKS OF THE JOINT COMMITTEE

Considering the official records made available by SEIAA, Karnataka, written submissions made by the Project Authorities and the Report of the Joint Committee in OA 602/ 2019, the Joint Committee states that the appraisal of the project was carried out as per EIA Notification 2006 under B2 Category as the total project area (including FSI and Non FSI) is less than 1,50,000 Sq. Mtrs for which Environmental Impact Assessment (EIA) Studies are not required and all applicable and relevant information including the nearest lakes etc. have been duly indicated in the Form-I submitted to SEIAA, Karnataka.



b) CONSENT FOR ESTABLISHMENT

S. No	Relevant Statutory Provisions/ Norms	Status of Compliance by Project Authorities
5	<ul style="list-style-type: none">Consent for Establishment (CFE) to be obtained by the Project Proponent from the Karnataka State Pollution Control Board	<ul style="list-style-type: none">Project proponent has obtained Consent to Establish vide PCB/701/CNP/17/4-755 dated 12.10.2018 and it is valid till 09.01.2025 (co-terminus with the validity of EC).KSPCB vide their Letter dated 11.02.2021 informed that the Consent has been withdrawn vide Letter PCB /701 /CNP /17 /1046 dated 06.07.2020 (Copy of the letter is enclosed as Annexure-11)

REMARKS OF THE JOINT COMMITTEE

Considering the official records made available by KSPCB, the Joint Committee noted that project authorities have obtained CFE from KSPCB on 12.10.2018 which was subsequently withdrawn on 06.07.2020 based on news article getting to know about the quashing of the EC to the project proponent by Hon'ble NGT. As per official records made available, the project proponent does not have a valid CFE to undertake construction work in the site and in case project proponent proposes to initiate construction activities in the project site, CFE needs to be revalidated again from KSPCB before start of construction activities.

The Joint Committee also noted that PA has stopped all the construction activities in the project site since 03.02.2020 based on the Orders of the Hon'ble NGT and the same have been duly informed to all the concerned Departments vide his letter dated 28.02.2020 and on the day of the visit of the Joint Committee no construction activity was noted.



OTHER STATUTORY APPROVALS OBTAINED BY THE PROJECT AUTHORITIES

As per written submissions made by the project proponent and also considering the records available, it is noted that project proponent has obtained the following relevant statutory clearances from various agencies as detailed below:

S No.	Relevant Permission Obtained	Concerned Statutory Agency	Date of Approval/ Permission
1.	Registration of Khata in the name of Wonder Projects Development Pvt Ltd.	Bruhat Bangalore Mahanagara Palike (BBMP)	07.01.2016
2.	Amalgamated Khata	BBMP	20.10.2016
3.	NOC from Airport Authority of India	AAI	20.10.2016
4.	NOC from Bharat Sanchar Nigam Limited	BSNL	26.12.2016
5.	Government Order for Change of Land use from Industrial (Hi-Tech) to Residential. As per the Revised Master Plan 2015 the Said Properties falls under Industrial (Hi-Tech) Zone	Urban Development Department	24.10.2017
6.	BDA Order- Change of Land Use for Change of Land use from Industrial (Hi-Tech) to Residential	Bangalore Development Authority (BDA)	08.12.2017
7.	Permission for construction of U Type RCC Box Drain and RCC Box Culvert in Kharab land was accorded by the Chief Engineer with prior approval from the Commissioner of BBMP.	Storm Water Drain Department of BBMP	02.08.2017
8.	NOC from Fire and Emergency services - Phase -1 (Godrej Reflections)	Department of Fire and Emergency Services	22.12.2017
9.	Environmental Clearance from Ministry of Environment and Forests (EC)	Ministry of Environment and Forests (MOEF)	10.01.2018
10.	NOC from Bangalore Electricity Supply Company	Bangalore Electricity Supply Company (BESCOM)	31.01.2018
11.	Relinquishment Deed for Block 1 and 2, relinquishing the Park and Open space Area	BDA	17.02.2018
12.	Development Plan approved by Bangalore Development Authority	BDA	07.03.2018
13.	Registration of RERA (Real Estate and Regulation Act) for Godrej Reflections as per Section 4(2)(d) of RERA Act, Sanction Plan approved from Competent Authority needs to be filed before obtaining RERA certification. Project Proponent have uploaded Development Plan dated 07.07.2017 to RERA for obtaining the approval, which was accordingly, granted	Real Estate and Regulation Act (RERA)	29.03.2018



14.	NOC from Fire and Emergency services - Phase -2 (Godrej Lake Gardens)	Department of Fire and Emergency Services	20.04.2018
15.	Building Plan approval from Bruhat Bengaluru Mahanagara Palike – Godrej Reflections vide PA's application dated 15.11.2017	BBMP	30.08.2018
16.	Consent for Establishment from Karnataka Pollution Control Board, <u>whereas the Project Proponent started construction of "Godrej Reflections" only in April 2019 and later the construction commenced in respect of Godrej Lake Gardens. Further, condition 46 of the Building License dated 30.08.2018 provides that the NOC from KSPCB needs to be submitted by the Developer within 30 days from the date of sanction. Hence CFE is not mandatory for obtaining building license</u>	Karnataka Pollution Control Board (KSPCB)	12.10.2018
17.	NOC from Bangalore Water Supply and Sewerage Board	Bangalore Water Supply and Sewerage Board (BWSSB)	30.10.2018
18.	Registration of RERA (Real Estate and Regulation Act) for Godrej Lake Gardens, Refer Section 4(2)(d) of RERA Act	Real Estate and Regulation Act (RERA)	25.05.2019
19.	Building Plan approval from Bruhat Bengaluru Mahanagara Palike – Godrej Lake Gardens	BBMP	28.05.2019
20.	Civic Amenities Site Building Plan Approval	BDA	29.11.2019
21.	Vide PA letter dated 28.02.2020, PA informed all the relevant statutory authorities that all developmental and construction related activities have been halted since 03.02.2020 as per Orders of Hon'ble NGT, Principal Bench, New Delhi (NGT) in Appeal No. 54 of 2018 and OA No. 602 of 2019. Copy enclosed as Annexure—12.		



CONCLUSION AND FINAL REMARKS

As per directions of Hon'ble NGT, Principal Bench, New Delhi vide its order dated 08.09.2020 in Appeal No. 54 of 2018 sought an independent report by another Joint Committee with the following mandate:

- Reconciliation of the two Joint Committee Reports (OA No. 281 of 2019 and OA No. 602 Of 2019)
- To verify the size of the project (FSI and Non-FSI)
- To verify the compliance of Statutory Rules relating to Buffer Zone / Wetland

As per the directions of the Hon'ble NGT, this Joint Committee after reconciliation of both the earlier Joint Committee Reports submitted in OA No. 281 of 2019 and OA No. 602 of 2019 along with written submissions and official correspondence received from relevant Statutory Agencies have also been referred and accordingly conclude the following:

1. M/s. Wonder Projects Development Pvt. Ltd have not violated Kaikondarahalli lake buffer zone requirements and have left an adequate buffer area of more than 75.00 Mtrs from the lake periphery and more than 50.00 Mtrs from the Secondary Nala in the project site to the partially constructed tower in Block-I which is the maximum threshold under any of the applicable Statutory requirements including various Judgements of Hon'ble Supreme Court and Hon'ble NGT and also as per Wetland requirements.
2. Project Proponent has not undertaken any construction either of permanent or temporary nature in the lake buffer zone and this buffer area has been earmarked for greenbelt development.
3. Project Proponent has not violated any built-up area norms and appraisal of the project under B2 Category was done correctly as the total built area of the project (including FSI and Non FSI area) was less than 1,50,000 Sq. Mtrs which do not require mandatory Environment Impact Assessment (EIA) Studies as per Environment Impact Assessment Notification, 2006.
4. Project Proponent has maintained adequate Nala Buffer of more than 50.00 Mtrs to the partially constructed tower in Block-I which is the maximum threshold even if it is considered as Primary or Secondary Nala.
5. As per the provisional inventory submitted by State Government of Karnataka to Central Government, Kaikondarahalli Lake has been included in the provisional inventory list of Wetlands. However, as on date this Kaikondarahalli Lake has not been notified as a Wetland by the Government. The Mean High Flood Level of this Kaikondarahalli Lake is 880.207 Mtrs which is less than the top bund level (TBL) i.e., 881.407 Mtrs. Considering the last 10 years data, it has been noted that this lake has never overflowed and further the direction of flow of

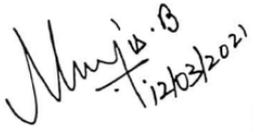
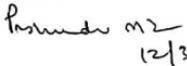
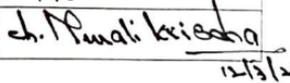


water is towards Northern Side and this project being located in the South-Eastern side of the lake, the possibility of water overflowing into this project site is very remote. Further, the requirement of maintaining a buffer distance of 50.00 Mtrs from the Mean High Flood Level is also complied as project proponent have left a buffer distance of 75.00 Mtrs from the lake periphery.

6. As per official records it is noted that 13 Guntas of the project site with a secondary nala flowing from Kasavanahalli Lake to Kaikondarahalli Lake is a Kharab Land in which no development /constructions are to be undertaken. However, considering the importance of free flow of water between the two lakes without disturbance and as a special case permission for construction of RCC Box Drain and U type RCC Drain in Kharab land was accorded by Bruhat Bangalore Mahanagara Palike (BBMP) under exercise of due powers conferred to the Commissioner, BBMP under Section 288A and 288(1)(c) of the Karnataka Municipal Corporation Act, 1976 which the Joint Committee finds to be in order.
7. Pursuant to reconciliation of both the Joint Committee Reports in OA No. 281 of 2019 and OA No. 602 of 2019, it is noted that out of total project area, nearly about 58% (29264 Sq.Mtrs) of the area comes under either Lake Buffer area or Nala Buffer area and the project proponent cannot undertake any construction in that area and the area available for developmental activity is only about 42% (21118.93 Sq. Mtrs) and suitable consideration have already been made in the project design with regard to buffer area requirements. Accordingly, this Joint Committee opines that construction activities in the above survey numbers can be permitted while strictly adhering to both Lake and Nala buffer area requirements and in case of any violation in future, appropriate enforcement action can be taken by relevant Statutory Agencies.
8. Project Proponent have obtained all requisite permissions from relevant Statutory Agencies and Construction of the Project have been stopped from 03.02.2020 pursuant to Orders of the Hon'ble NGT in Appeal No. 54 of 2018 and OA No. 602 of 2019 and on the day of Joint Committee visit also the same was noted that construction has been stopped.

Accordingly, the Report of the Joint Committee is submitted to Hon'ble NGT, Principal Bench (New Delhi) in confirmation to its Order dated 08.09.2020 in Appeal No. 54 of 2018 for taking further appropriate decision and for passing suitable orders.



S. No	Name	Designation	Signature
1	Shri. Kaushlesh Pratap Singh, IFS	Regional Officer, IRO Bangalore and Chairman	 12/3/21
2	Dr. H.R. Mahadev, IAS (Represented by Shri. B.A. Shivananda, Superintending Engineer, BDA)	Superintending Engineer, BDA	 12/3/2021
3	Shri. Brijesh Kumar, IFS	Principal Secretary to Government (Ecology and Environment), Forest, Ecology and Environment Department	 12/3/2021
4	Shri. H.L. Prasanna KES (Represented by Shri. Jagadish B.K., Asst. Engineer, Minor Irrigation)	Asst. Engineer, Minor Irrigation	 12/3/2021
5	Shri. H.N. Raghu, Additional Director, Town Planning, BBMP. (Represented by Shri. B. Manjesh, Joint Director, Town Planning BBMP)	Joint Director, Town Planning, BBMP	 12/03/2021
6	Shri. M.K. Prabhudev	Chief Environmental Officer, KSPCB	 12/3/21
7	Smt. Sowmya. D	Scientist-D, Regional Directorate, CPCB Bangalore	 12/03/2021.
8	Shri. David Doraswamy	Survey Supervisor, Department of Revenue (Land Records)	 12/3/21
9	Dr. Murali Krishna	Scientist-D, IRO, Bangalore	 12/3/21



ANNEXURE-1



सत्यमेव जयते

भारत सरकार / GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

एकीकृत क्षेत्रीय कार्यालय, बंगलुरु / INTEGRATED REGIONAL OFFICE, BANGALORE

4th Floor, E & F- Wings, Kendriya Sadan, 17th Main Road,
II Block, Koramangala, Bangalore- 560 034

File No. EP/12.7/NGT/49/Kar/ 964

URGENT COURT MATTER

December 16, 2020

Sub: Constitution of a Joint Committee in Appeal No. 54 of 2018 and Linked Matters in MA No. 49/2020 in OA No.602/2019 constituted by Hon'ble NGT, Principal Bench, New Delhi

Ref: Order of Hon'ble NGT, Principal Bench, New Delhi Order dated 08.09.2020

Hon'ble NGT, Principal Bench, New Delhi vide its order dated 08.09.2020 in Appeal No. 54 of 2018 and linked matters MA No. 49/2020 in OA No. 602/2019 has directed constitution of a Joint Committee for ascertaining the facts in matter related to construction of "New residential building project at Survey No's 61/2, 62 and 63/2, Kasavanahalli Village, Varthur Hobli, Bengaluru East by M/s. Wonder Projects Development Pvt Ltd".

Pursuant to receipt of Order of Hon'ble NGT, nominations were sought from all the concerned agencies and based on the nominations received, the Joint Committee is constituted with the following Members:

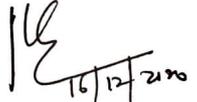
S. No	Name	Designation	Nominee / Representative Department
1	Shri. Kaushlesh Pratap Singh, IFS	Regional Officer	Chairman of the Joint Committee and Representative of MoEFCC Integrated Regional Office (IRO), Bangalore
2	Dr. H.R. Mahadev, IAS	Commissioner	Representative of BDA
3	Shri. Vijaykumar Gogi, IFS	Principal Secretary to Government (Ecology and Environment), Forest, Ecology and Environment Department	Representative of SEIAA, Karnataka and Karnataka Wetland Authority
4	Shri. H.L. Prasanna	Engineer-in-Chief	Representative of Minor Irrigation and Ground Water Development Department

5	Shri. R Prasad	Additional Director of Town Planning	Representative of BBMP
6	Shri. M.K. Prabhudev	Chief Environmental Officer	Representative of KSPCB
7	Shri. G. Thirumurthy	Additional Director/ Scientist-E	Representative of CPCB
8	Shri. David Doraswamy	Survey Supervisor	Representative of Department of Revenue (Land Records)
9	Dr. Murali Krishna	Joint Director/ Scientist-D	Co-Opted Member from IRO, MoEFCC, Bangalore

In order to ascertain the facts of the matter, it is proposed to convene the **First Meeting of the Joint Committee on 23.12.2020 (Wednesday) at 11.30 AM through Video-Conference (through Google Meet, link will be shared separately).**

Accordingly, all the Members of the Joint Committee are kindly requested to make it convenient to attend the meeting and also please share your gmail for sharing the meeting to rosz.bng-mef@nic.in/ rosz.bng-mefcc@gov.in .

Yours faithfully,



(K.P. Singh, IFS)
Regional Officer,

Integrated Regional Office (Bangalore)

To,

All the Joint Committee Members listed above.

ANNEXURE-2

MINUTES OF FIRST MEETING OF THE JOINT COMMITTEE CONSTITUTED BY HON'BLE NATIONAL GREEN TRIBUNAL IN OA NO. 54 OF 2018

1. The first meeting of the Joint Committee constituted by Hon'ble NGT Principal Bench, New Delhi vide its order dated 08.09.2020 in Appeal No. 54 of 2018 and linked matters MA No. 49/2020 in OA No. 602/2019 for ascertaining the facts in matter related to construction of "New residential building project at Survey No's 61/2, 62 and 63/2, Kasavanahalli Village, Varthur Hobli, Bengaluru East by M/s. Wonder Projects Development Pvt Ltd" was held under the Chairmanship of Shri. K.P. Singh, Regional Officer, Ministry of Environment, Forest and Climate Change (MoEFCC), Integrated Regional Office, Bangalore through Videoconference on 23.12.2020.
2. At the outset, the Chairman welcomed all the Members for the videoconference and after a formal round of introduction of the Members, the Chairman briefed about the constitution of the Joint Committee and informed the Members that Dr. Murali Krishna, Scientist-D/ Joint Director in the MoEFCC, Regional Office has been co-opted as an additional Expert Member to serve in this Joint Committee.
3. The Chairman informed all the Members regarding the constitution of this Joint Committee and it was noted that representatives of nine departments like MoEFCC, Central Pollution Control Board (CPCB), Karnataka State Pollution Control Board (KSPCB), Karnataka State Environmental Impact Assessment Authority (SEIAA), Bruhat Bangalore Mahanagara Palike (BBMP), Bangalore Development Authority (BDA), Irrigation and Flood Control Department, Revenue Department and Karnataka State Wetland Authority are serving as Members of this Joint Committee. All the Members/ representatives of the Concerned Departments attended the videoconference held on 23.12.2020.
4. Chairman informed all the Members about the Mandate of this Joint Committee and Members noted that there are 3 main objectives for this Joint Committee as follows:
 - Reconciliation of the two Joint Committee Reports (281 of 2019 and 602 Of 2019)
 - To verify the size of the project (FSI and Non-FSI)
 - To verify the compliance of Statutory Rules relating to Buffer Zone / Wetland
5. Members noted that for similar purpose two other Court Cases are also going on namely OA No. 281/ 2019 and OA No. 602/ 2019 and since this case also pertains to the same subject, all the cases have been clubbed.
6. The Members were appraised that in OA No. 281 of 2019, one report of the Joint Committee was filed and in another case OA 602/ 2019 another report of the Joint Committee was filed, and both the reports had a contradictory view/ some disparity with regard to the final findings of the their reports especially with regard to this project belonging to M/s. Wonder Projects

Pvt. Ltd. Accordingly, Hon'ble NGT wanted this Committee to examine the above issues and to submit its final report within 2 months from the date of convening of its first meeting (i.e., before 23.02.2021). The Members were also briefed that the case is next listed for hearing on 15.01.2021.

7. After detailed discussion about the allegations, issues raised in the petition and the directions of the Hon'ble NGT, the Committee decided to undertake a site visit to the alleged project site area to physically verify the project to ascertain the distance between the lake boundary and the project site; distance between nala to the construction site; and to verify adequacy of the buffer area as per statutory norms have been left or not and also to verify the building plan to ascertain the total area of the project (FSI and Non-FSI) etc.
8. Finally, after seeking consensus from all the Members of the Joint Committee, it was agreed to undertake a site visit to the project area on 08.01.2021 (Friday). Chairman requested all the concerned department representatives to gather all the relevant information pertaining to their departments with regard to this project to further deliberate during the scheduled site visit.
9. The meeting ended with a vote of thanks to the Chair.

ANNEXURE-3

**MINUTES OF THE SITE INSPECTION OF THE JOINT COMMITTEE CONSTITUTED BY
HON'BLE NATIONAL GREEN TRIBUNAL IN OA NO. 54 OF 2018**

1. As per the decision taken in the first meeting of the Joint Committee constituted by Hon'ble NGT Principal Bench, New Delhi vide its order dated 08.09.2020 in Appeal No. 54 of 2018 and linked matters MA No. 49/2020 in OA No. 602/2019 for ascertaining the facts in matter related to construction of "New residential building project at Survey No's 61/2, 62 and 63/2, Kasavanahalli Village, Varthur Hobli, Bengaluru East by M/s. Wonder Projects Development Pvt Ltd" on 23.12.2020 through video conference, a visit to the project site was undertaken on 08.01.2021 by the Joint Committee.
2. Representatives of all the Departments as per constitution of the Joint Committee were present during the site inspection except representatives of Bangalore Development Authority (BDA) and Bruhat Bangalore Mahanagara Palike (BBMP). Upon enquiry it was noted that the nominee of BBMP being a primary contact of Covid-19 positive person was in home isolation so could not attend the inspection. However, no information or clarification from the representative of BDA received by the Joint Committee.
3. The Chairman welcomed all the Members of the Joint Committee and the Committee discussed in detail about the key issues raised in the petition and also referred to the reports of the Joint Committee submitted to Hon'ble Tribunal in OA No. 281 of 2019 and 602 of 2019. After discussing in detail about the issues, the Joint Committee noted that the Mandate of this Joint Committee relates mainly to three issues namely the following:
 - Reconciliation of the two Joint Committee Reports (281 of 2019 and 602 Of 2019)
 - To verify the size of the project (FSI and Non-FSI)
 - To verify the compliance of Statutory Rules relating to Buffer Zone / Wetland
4. Pursuant to discussion on both the reports and also keeping in cognizance and direction of Hon'ble NGT vide its orders dated 08.09.2020, a site visit was undertaken to the project area. During the visit Members of the Joint Committee noted that the total area of the project is 12 acres 18 Guntas and a secondary nala as per Revenue Records ad measuring to an extent of 13 Guntas of Kharab Land is bifurcating the project into two portions and adjoining the project site on North Eastern side, kaikondarahalli lake is situated and on the day of site visit, no construction work was observed, and it appeared that construction work has been abandoned from several months.
5. After detailed deliberations, the Joint Committee suggested representatives of concerned departments to revalidate or confirm the following within two weeks (before 27.01.2021) for finalization of the Joint Committee Report to Hon'ble NGT.

BBMP/ Revenue Department	<ul style="list-style-type: none"> ▪ What is the Buffer area from the lake to Block-I and Block-II? ▪ What is the Buffer area from centre of the secondary nala to Block-I and Block-II? ▪ Whether approval was accorded for construction of a box drain for flow of water in the secondary nala or for usage of kharab land in the project site and whether the same is in consonance with the existing Rules/ Acts in force?
Wetland Authority/ BBMP/ Minor Irrigation and Flood Control	<ul style="list-style-type: none"> ▪ Whether the Kaikondarahalli lake has been notified as Wetland or Not? ▪ What is the maximum buffer area to be left from the lake if the lake is notified as a Wetland area and what activities are permitted within buffer area as per Wetland Rules and also considering Justice Balakrishnan verdict? ▪ What is the maximum water level of Kaikondarahalli lake/ height of the bund and what is the maximum water level observed during last 10 years along with direction of flow of water from lake as per Rule 4 (vi) ▪ To confirm whether any construction temporary/ permanent nature undertaken in buffer area? ▪ Whether adequate buffer distance is maintained from lake periphery to Block-I and Block-II as per Rule 4 of Wetland Rules.
BDA/ BBMP	<ul style="list-style-type: none"> ▪ Whether building permission accorded for construction of Block-I and Block-II or not with details if permission accorded. ▪ To confirm the size / total area of the project (Both FSI and Non-FSI) area of two towers cumulatively
SEIAA	<ul style="list-style-type: none"> ▪ Whether EC obtained and details of EC along with its validity ▪ Whether EIA studies were required or not during the appraisal of the project (B1/ B2 category) based on EIA Notification 2006
KSPCB	<ul style="list-style-type: none"> ▪ Whether CFE obtained or not and if yes, details of CFE along with its validity

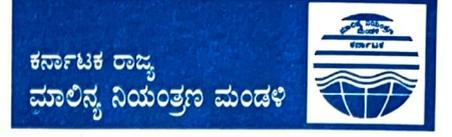
- The Committee also noted that this matter has been listed for next hearing on 15.01.2021 and as per Order dated 08.09.2020, this Joint Committee needs to submit its factual report within two months of convening of its first meeting. Accordingly, the Joint Committee suggested seeking additional time till 23.02.2021 from Hon'ble NGT for submission of its final report which is two months from the date of first meeting held on 23.12.2020.

- The committee opined that after two weeks and after receipt of requisite written feedback from all the concerned agencies along with relevant official records supplementing their say, the final report shall be prepared by the MoEFCC Regional Office with support of CPCB and KSPCB and all efforts to be made for timely submission of Joint Committee report to Hon'ble NGT before 23.02.2021.

ANNEXURE-4

Officer of the Senior Environmental Officer
Karnataka State Pollution Control Board
Bangalore - South
"NISARGA BHAVAN", 3rd Floor,
Thimmaiah Road, 7th 'D' Cross,
Shivanagar, Bangalore - 560 010.
Phone : 23228862

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಮಹಡಿ,
ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, 7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560 010.
ಫೋನ್ : 23228862



towards a cleaner Karnataka

No. KPCB/ZSEO-Bng-South/2019-20/362

date: 16 FEB 2021

To,

Dr. Murali Krishna,
Scientist ' D'
Ministry of Environment, Forest & Climate Change (MOEF & CC)
South Zone office, Kendriya Sadan, 4th Floor,
Bengaluru.

Sir,

Sub: Forwarding Survey Sketch, pertaining to Sy. No. 61, 62, 63 of Kasavanahalli village, Varthur Hobli, Bangalore East Taluk.

Ref: 1. Inspection by joint committee of Hon'ble NGT dt: 08.01.2021.
2. Letter with Survey report of Assistant Director of Land Records, Bangalore East Taluk, K.R. Pura, Bangalore, dated:02.02.2021.

With respect to above, subject it is to be informed that the Assistant Director of Land Records, Bangalore, East Taluk, Bangalore, has forwarded the letter along with Survey sketch of Sy. No. 61, 62, 63 of Kasavanahalli Village, Varthur Hobli, to this office vide ref (2) instead of submitting to Joint committee of NGT and the same is herewith forwarded for your kind perusal and needful action.

K. S. Mahesh
Zonal Senior Environmental Officer,
Bng (South).

sc'd'

16/2

12/2

sc'd'

16/2

ಕರ್ನಾಟಕ ಸರ್ಕಾರ



ನಂ. ಭೂ.ಸ.ನಿ/ಪೋಡಿ/ಇತರೆ/39/2019-20.

ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರವರ ಕಛೇರಿ
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್.ಪುರ.
ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 02-02-2021.

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
7ನೇ 'ಡಿ' ಮುಖ್ಯರಸ್ತೆ, ಶಿವನಗರ, ಬೆಂಗಳೂರು-560 010.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ವರ್ತೂರು ಹೋಬಳಿ, ಕಸವನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ. 63 ರ ಜಮೀನಿಗೆ ಸಂಬಂಧಿಸಿದ ನಕ್ಷೆ ನೀಡುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ: 1. ತಮ್ಮ ಕಛೇರಿ ಪತ್ರದ ಸಂಖ್ಯೆ: PCB/RSEO/BNG-SOUTH/2019-20/71, Dated: 27-04-2019.
2. ಜಂಟಿ ಸಮಿತಿಯ ಸ್ಥಳ ಪರಿಶೀಲನೆ ದಿನಾಂಕ: 08-01-2021 ರಂದು ನೀಡಿರುವ ಸೂಚನೆಯ ಮೇರೆಗೆ.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ವರ್ತೂರು ಹೋಬಳಿ, ಕಸವನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ. 63 ರ ಜಮೀನಿನಲ್ಲಿರುವ 'ಬಿ' ಖರಾಬು ಜಮೀನಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಈಗಾಗಲೇ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು, ದಿನಾಂಕ: 08-01-2021 ರಂದು ಜಂಟಿ ಸಮಿತಿಯು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ಕೆಲವು ಸೂಚನೆಗಳನ್ನು ನೀಡಿದ್ದು, ಅದರಂತೆ ಬಿಬಿಎಂಪಿ ಅಧಿಕಾರಿಗಳ ಜೊತೆಯಲ್ಲಿ ಸ್ಥಳ ಪರಿಶೀಲಿಸಿ ನಕ್ಷೆಯನ್ನು ತಯಾರಿಸಿ ವಿವರಗಳೊಂದಿಗೆ ವರದಿಯನ್ನು ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ತಮ್ಮ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿದೆ.

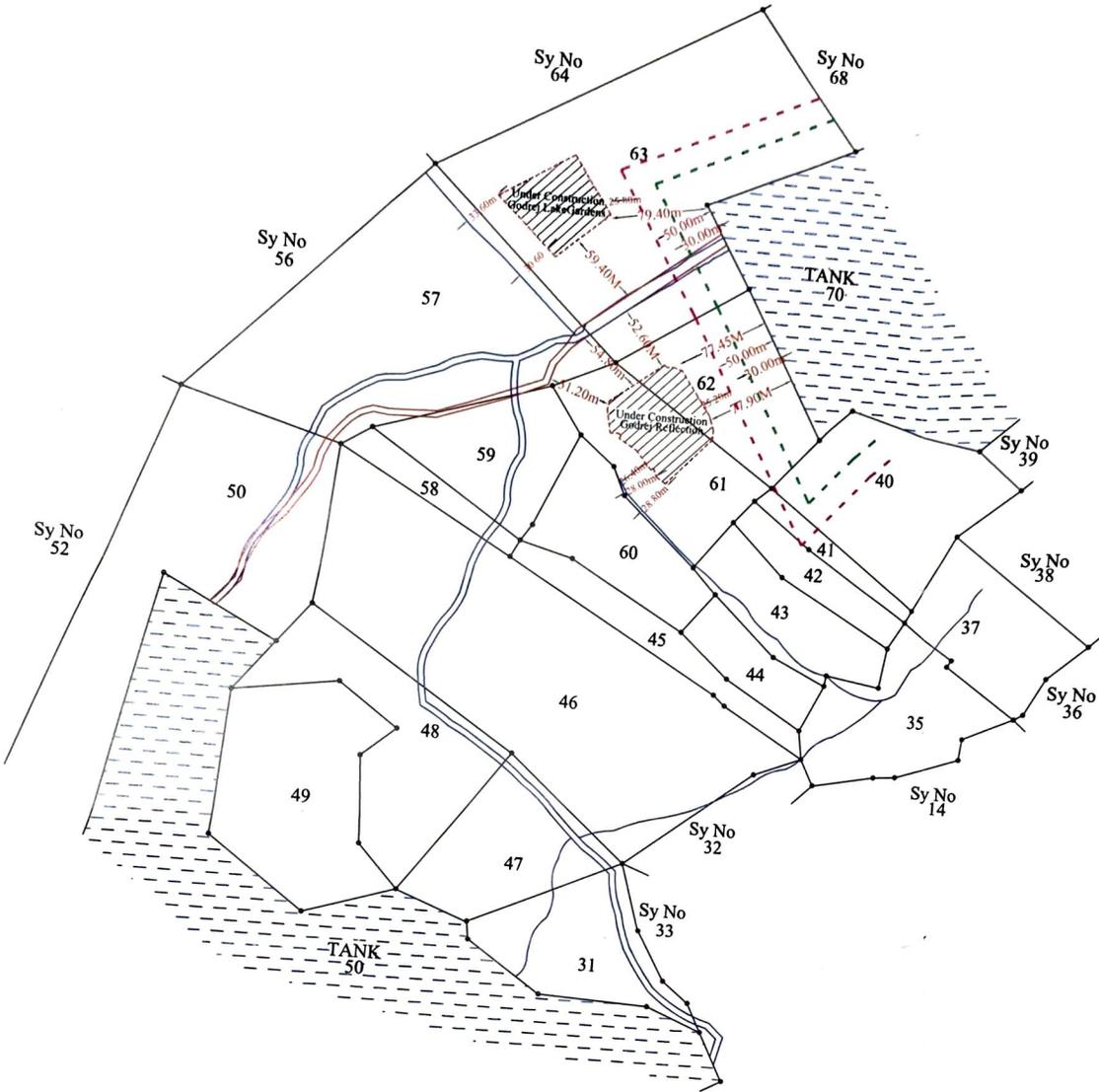
ತಮ್ಮ ವಿಶ್ವಾಸಿ
ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು
ಬೆಂಗಳೂರು

Village: Kasavanahalli

Hobli : Varthur

Taluk : Bangalore East

Joint Sketch of sy no 61,62,63



NO. ADLR/Phodi/10/39/2019-20

Measurements have been taken as per instructions received from Hon'ble KSPCB during site inspection

- This symbol indicates the Nala under 'B' Kharab in an extent of 13 Gunta in Sy. No. 63 as per Village Map
- This symbol indicates the 13 Guntas of 'B' Kharab in Sy. No. 63 Drain under construction as per physical condition at site
- This symbol indicates Secondary Nala as per village map
- This symbol indicates Tertiary Nala as per village map
- This symbol indicates 30m Buffer from the boundary of the lake
- This symbol indicates 50m Buffer from the boundary of the lake

[Signature]
 ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು
 ಬೆಂಗಳೂರು ಮಾರ್ವೆ ತಾಲ್ಲೂಕು
 ಕೆ.ಆರ್. ಪುರ

[Signature]
 ಸಹಾಯಕ ನಿರ್ದೇಶಕರು
 ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರವರ ಕಛೇರಿ
 ಬೆಂಗಳೂರು ಮಾರ್ವೆ ತಾಲ್ಲೂಕು

Prepared by
[Signature]
 ಎಂ. ಪೂಜಾರ್ ಅವರು
 ಭೂದಾಖಲೆ
 ಬೆಂಗಳೂರು ಮಾರ್ವೆ ತಾಲ್ಲೂಕು,
 ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ.

ANNEXURE-5



Bruhat Bengaluru Mahangara Palike

Office of the Additional Director of Town Planning, N.R.Square, Bengaluru-02

No: BBMP/Addl.Dir/PR/ 54 / 2020-21

Date: 10-02-2021.

To,

Sri. Koushlesh Pratap Singh, IFS
Regional Officer and Chairman of the
Joint Committee and Representative of MoEFCC.
Integrated Regional office, (IRO),
Bengaluru 4th Floor, E & F Wings
Kendriya Sadan, 17th Main Road, 2nd Block, Koramangala,
Bengaluru – 560034.

Respected Sir,

Sub:- Submission of Report to Joint Committee in Appeal No. 54 of 2018 constituted by Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Ref:- Joint Committee Meeting Held on 05-02-2021 through Video Conference.

As per the Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated. 08-09-2020 in appeal No. 54 of 2018 Joint Committee was constituted for ascertaining the facts in matter related to construction of Residential Project by M/s Wonder Projects Development Pvt. Ltd., at Sy No. 61/2, 62 & 63/2, Kasavanahalli Village, Varthuru Hobli, Bengaluru East Taluk. Being BBMP is also one of the representative Department of the Joint Committee is here by submitting the report as under.

The project proponent M/s Wonder Projects Development Pvt. Ltd., was applied to BBMP for Building Plan sanction for the construction of Residential projects at Sy No. 61/2, 62 & 63/2, Kasavanahalli Village, Varthuru Hobli, Bengaluru East Taluk with the following statutory department NOC's enclosed as Annexures.

Sl. No	Name of the Statutory Department NOC's	Reference Number and Date
1.	Fire Force Department	GBC(1)/336/2017, Dated. 22-12-2017 (A-1)
2.	Airport Authority of India	BANG/SOUTH/B/091727/171996, Dated. 20-10-2016 (A-2)
3.	HAL	ASC/DOM(AO)/131/14-17/783/2017, Dated. 11-01-2018 (A-3)
4.	BSNL	DE/SAN/BG/S-11/VOL XIII/20, Dated. 26-12-2016 (A-4)

SC/D
10/2



5.	SEIAA (Environmental Clearance)	SEIAA/114/CON/2017, Dated. 10-01-2018 (A-5)
6.	KSPCB	PCB/701/CNP/17/H-755, Dated. 12-10-2018 (A-6)
7.	BESCOM	CE(E)/BANG MA SZ/AE/AEE-2/K-148/17-18/ 8377- 80, Dated. 31-01-2018 (A-7)
8.	BWSSB	BWSSB/ESC/CE(M)/ACE(M)-IV/DCE(M)- II/TA(M)-III/4421/2018-19, Dated. 30-10-2018. (A-8)
9.	BDA	Bangalore Development Authority has issued is Residential Development Plan vide No. BDA/TPM/DLP/41/2016-17/2161/2017-18, Dated. 07-03-2018 to the project proponent M/s Wonder Projects Developments Pvt. Ltd., for construction of Residential Projects at Sy No. 61/2, 62 & 63/2 Kasavanahalli Village, Varthuru Hobli, Bengaluru East Taluk, Bengaluru. (A-9)

Based on the Residential Development plan issued by the Bengaluru Development Authority which is Planning Authority for Bangalore city, NOC's issued by above statutory departments, Zoning Regulations 2015 and Building Bye-Laws 2003 Building Permission was accorded by BBMP for construction of Residential project Block – I and Block – II vide LP No. BBMP/Addl.Dir/JDNorth/LP/0203/2017-18, dated. 30-08-2018 and 28-05-2019 respectively as under with the approval of Commissioner, BBMP.

Project site area – 50382.95 Sq.m

Blocks	Total Built up area (in Sq.m)	FSI Area (in Sq.m)	Non FSI area (in Sq.m)	No of Floors	No of Units	Date of Building Permission
Block – I	61418.72	44739.99	16678.73	2BF+GF+20UF	265	30-08-2018
Block – II	64244.34	45938.29	18306.05	BF+GF+20UF	360	28-05-2019
Total	125663.06	90678.28	34984.78		625	

There is kaikondarahalli lake on the North – Eastern side of the project. While according the Building Permission 75.00 m buffer is reserved from the Lake boundary of Kaikondarahalli lake to the Block – I and Block – II of the project as per NGT order dated. 04-05-2016 and also as per Residential Development plan approved by Planning Authority.

There is a Secondary Nala within the project area which is connecting Kasavanahalli lake to Kaikondarahalli lake. Buffer of 50.00 m is reserved from the edges



of this Secondary Nala on Either side to the Block – I and Block – II of the Project as per NGT order Dated. 04-05-2016 and as per Development Plan Approved by Planning Authority.

The project proponent has constructed RCC box drain for flow of water in the Secondary nala or for usage of Kharab land in the project site with the approval of BBMP vide Permission No. CE/SWD/PR/140/2017-18, Dated. 02-08-2017 given by Chief Engineer (Storm Water Drain), BBMP (A-10). Clarification is sought from Chief Engineer (SWD) BBMP to submit report under which Act/Rules the Permission is accorded to construct the RCC box drain for flow of water in the secondary nala or for usage of kharab land in the project site. Report once received from Chief Engineer (SWD), BBMP, the same will be submitted for your perusal.


Additional Director,
Town Planning, BBMP


Enclosures :- (Annexures – 1 to 10)

Copy to,

1. The Hon'ble Commissioner, BBMP, Bengaluru for kind information.
2. Chief Engineer, (SWD), BBMP, Bengaluru for information and for necessary action.
3. Chief Engineer, (Lakes), BBMP, Bengaluru for information.
4. Office Copy

ANNEXURE-6

<p>Whether EIA studies were required or not during the appraisal of the project (B1/B2 category) based on EIA Notification 2006.</p>	<p>As per EIA Notification 2006 the construction projects with a built-up area less than 1,50,000 Sqm falls under B2 category, which does not require EIA studies. The EC for this project was issued for a built-up area of 1,28,193.9 Sqm, which does not require EIA studies as per the EIA Notification 2006.</p>
<p>Implication of Orders of Hon'ble Supreme Court in Goel Ganga case(Civil Appeal No.10854/2016)</p>	<p>As per the orders of Hon'ble Supreme Court in Goel Ganga case (Civil Appeal No.10854/2016) directions on built up area as follows</p> <ul style="list-style-type: none"> (i) <i>The total built up area under the Notification of 14.09.2006 means all constructed area which is not open to sky</i> (ii) <i>Built up area under the Notification of 04.04.2011 means all covered area including basement and service areas.</i> <p>EC for M/s Wonder Projects Development Pvt Ltd was issued on 10-01-2018, whereas the Hon'ble Supreme Court Judgement in <i>Goel Ganga case</i> (Civil Appeal No.10854/2016) was passed on 10-08-2018 ie after the issue of the EC.</p> <p>However as per the concept plan submitted by the proponent in Form-I the total built up area (<i>including basement but excluding shafts & cutout areas</i>) is reported to be 1,28,193.9 Sqm. Further as per the submitted plan, area of shafts and cutouts is 12226.4Sqm.</p> <p>It is to be noted that for conducting EIA studies (ie Category B1), the built-up area should be more than 1,50,000 Sqm.</p> <p>Even if the shafts and cutout areas are added, the gross built up area is $1,28,193.90 + 12226.40 = 1,40420.30$ Sqm. Hence there is no statutory requirement of EIA Studies for this project.</p> <p>During issue of EC under B2 category for the total built up area $1,28,193.90 + 12226.40 = 1,40420.30$ Sqm, which is less than 1,50,000 Sqm. Hence the project comes under B2 category that also not require EIA studies.</p>

II) From Wetland Perspective:-

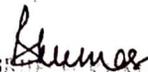
<p>Whether Kaikondrahalli lake has been Notified as wetland or not</p>	<p>Kaikondrahalli lake is a wetland that has been identified by SAC(Space Application Centre), Ahmedabad in their Wetland Atlas. It is one among the lakes in the Provisional inventory of wetlands submitted by the State Government to the Central Government.</p>
---	--


BRIJESH KUMAR, IES
 Principal Secretary to Government
 (Ecology and Environment)
 Forest, Ecology and Environment Department

	However, as per the prevailing Wetland Rules, it is yet to be notified as a wetland.
What is the maximum buffer area to be left from the lake if the lake is notified as a wetland area and what activities are permitted within buffer area as per Wetland Rules and also considering Justice Balakrishnan Verdict.	<p>As per Rule 4(vi) of the Wetland(Conservation and Management) Rules, 2017 and also order dated 03-04-2017 of Hon'ble Supreme Court in M.K Balakrishnan &ors versus Union of India&ors (Writ Petition No 230/2001), no construction of permanent nature (iewithin the buffer) is permitted within 50meters from the High Flood Level of the Wet land.</p> <p>As per the EC granted, the project proponent should maintain 75meters from the lake as buffer zone which should be free from erection of permanent structures.</p> <p>As per the measured distance (Ref 2) construction taken up either in Block I or Block II are not within 50 meters from the edge of the lake.</p> <p>Thus, even though the wetland in question is yet to be notified, the project does not violate either <i>Balakrishnan Verdict</i> or Wetland Rules 2017.</p>
What is the maximum water level of Kaikondrahalli lake/ height of the bund and what is the maximum water level observed during last 10 years along with direction of flow of water from lake as per Rule 4(vi).	The information to be submitted by Minor Irrigation Department of Karnataka.

III) Other Issues related:-

To confirm whether any construction temporary/permanent nature undertaken in buffer area.	The information to be submitted by BDA/BBMP.
Whether adequate buffer distance is maintained from	As per the measured distance (Ref 2) construction taken up either in


 B. KUMAR, IAS,
 Principal Secretary to Government
 (Ecology and Environment)
 Forest, Ecology and Environment Department

**lake periphery to
Block-I and Block-II
as per rule 4 of
wetland rules**

Block I or Block II are not within 50 meters from the edge of the lake.

Note: Physical measurement with regards to wetland-buffer has been done by a joint sub-committee of Assistant Director of Survey and Settlement KR Puram, Bengaluru (South), Assistant Director Land Records Bengaluru (East) and M.Fayaz Ahmed Surveyor Bengaluru (East) (Ref-2). The same has been adopted here.

Dated: 1-3-2021

Brijesh Kumar 1/3/2021

(Brijesh Kumar)
Principal Secretary (Environment)
Govt of Karnataka and
Member Secretary, SEIAA Karnataka

ANNEXURE-7



ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ

Bangalore Development Authority

No. BDA/Commr/EM/EO-3/T-205 /2020-21

Dated: 01.02.2021.

ಸಂಖ್ಯೆ :
No.

ದಿನಾಂಕ :

Date :

To,

Regional Officer
And
Chairman of the Joint committee,
Ministry of Environment, Forest and climate change
Integrated Regional Office,
Kendriya sadan, IVth Floor
E & F Wings, 17th Main road,
II nd Block, Koramangala,
Bengaluru-560 034.

Respected Sir,

Sub:- Constitution of Joint Committee in Appeal No.54 of 2018 and MA No.49/2020 in OA No.602/2019 constituted by Hon'ble NGT, Principal Bench, New Delhi vide its order dated.08.09.2020

Ref:- 1. Your office letter No.EP/12.7/NGT/49/KAR/1068, Dated.08.01.2021.
2. Minutes of the site inspection of the Joint Committee Dated : 08.01.2021

With reference to the above subject and your office letter cited at reference (1), it is regretted to inform you that, no communication was received from your office for assembling at Godrej Reflections, Haralur Main road Bangalore, project site. However, only proposed visit date 08.01.2021 was mentioned during the video conference held on 23.12.2020, but venue of assembly was not confirmed.

On the part of BDA and as per the details sought in the minutes of site inspection of the joint committee it is confirmed from our records that BDA has not received any application for building plan approval for the said projects at Sy. No.s 61/2, 62 & 63/2 Kasavanahalli village, Varthur Hobli, Bengaluru sast taluk, Bengaluru District by M/s Wonder projects Development Pvt Ltd.

However, the Development Plan issued by BDA Town Planning Member is enclosed for your ready reference.

Thanking you

Yours Faithfully

Shri. Musali Krishna
Sc/O'

2/2/21

Commissioner,
BDA, Bangalore.

ಟಿ. ಚೌಡಾಯ್ ರಸ್ತೆ, ಕುಮಾರಪಾರ್ಕ್ ಪಶ್ಚಿಮ, ಬೆಂಗಳೂರು 560 020

T. Chowdaiah Road, Kumarapark West, Bangalore 560 020, Facsimile : 2334 5799, Website : www.bdabangalore.org

ANNEXURE-8



ಪ್ರಧಾನ ಇಂಜಿನಿಯರ್‌ರವರ ಕಚೇರಿ
ಸಣ್ಣ ನೀರಾವರಿ (ದಕ್ಷಿಣ) ವಲಯ,
ಕೆ.ಆರ್. ವೃತ್ತ, ಬೆಂಗಳೂರು-560 001.

ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು
ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ

ಕಛೇರಿ: 22274290, 22292286,
22211308

ಇ-ಮೇಲ್: cemisouth@gmail.com
cemisouth@yahoo.co.in

No:EIC/TA-2/AE.1/NGT/2020-21/524

Date: 25.2.2021

To

✓ Shri. K.P.Singh, IFS
Regional officer,
IRO, Bengaluru
Sir,

Sub: Information related to Mean High Flood
Level of Kaikondarahalli Lake in OA No.54
of 2018-reg.

Ref: 1. Letter No: EIC/TA-2/AE.1/NGT/2020-
21 dated 23.02.2021
2. Chief Engineer, Lakes, BBMP Letter
No:1052 dated 25.2.2021

With respect to the above subject, as the Kaikondarahalli Lake is coming under the purview of Chief Engineer, BBMP (Lakes) Bengaluru, a letter was addressed to the Chief Engineer, BBMP (Lakes) to submit Mean High Flood Level of said Lake vide reference (1).

The Chief Engineer, BBMP (Lakes) Bengaluru has submitted the details vide letter cited under reference (2). The above information is herewith enclosed along with this letter for kind perusal.

Encl:as above.

Yours faithfully,

Engineer-in-Chief

Minor Irrigation (South)

Bengaluru.

Dr. Muralikrishna,
Sd/O
25/2/21

25/2/21

ANNEXURE-9



BRUHATH BANGALORE MAHANAGARA PALIKE

No: CE/LAKES/PR/1052 /2020-21

Office of the Chief Engineer, Lakes 2nd
Floor, BBMP, Annex Building 03, H O
Premises, N,R Square, Bangalore-02.
Dated:- 25/2/2021

To,

Engineer-in-Chief
Minor Irrigation (South)
Bengaluru

Sir,

Sub: Information related to Mean High Flood Level of
Kaigondarahalli Lake in OA No:54 of 2018-reg.
Ref: 1) Letter No: 1240 Dated:19/2/2021 from Regional Officer,
IRO, Bangalore.
2) your office letter EIC/TA-2/AE.1/NGT/2020-21,
Dated:23/2/2021.

With reference to the above subject, Kaigondarahalli Lake was developed from this office during 2009-10. It was requested to submit Mean High Flood Level of Kaigondarahalli Lake. The Kaigondarahalli Lake was surveyed & the details are as below.

- Full Tank Level (FTL) of Kaigondarahalli Lake – 879.307m
(Is a level upto which the water is stored upto tank and it corresponds to the Crest of the Waste weir)
- Maximum Water Level(MWL) of Kaigondarahalli Lake - 880.207m
(Is the maximum level of water allowed in the tank. The difference between MWL and FTL is the spillage (As per MI Standards 0.9Mt)
- Free Board – 1.2m
- Top Bund Level (TBL) - 881.407

The Mean High Flood Level is not measured. However, the Mean Flood Level will be in between FTL and MWL of Kaigondarahalli Lake.

Yours Faithfully,


Chief Engineer
Lakes, BBMP
25/2/21



SCALE: SCALE: MTS

Notes:

1 All Measurements & Reduced's Levels are in meters,

LEGEND/INDEX

Embankment	
Building/ Shed	
Electrical pole	
Light pole	
FTL (Full Tank Level)	879.307
MWL (Maximum water Level)	880.207
Free Board	1.20M
TBL (Top Bund Level)	881.407

TITLE:

TOPOGRAPHICAL SURVEY OF
KAIKONDRAHALLI LAKE

CLIENT:
BRUHATI BENGALURU MAHANGARA PALICE



ENGINEERING CONSULTANT
VIMOS
TECHNOLOGIES PVT. LTD.

#43, VIMOS House, 2nd Cross, Cauvery Layout,
Henur Bagalur Main Road, Henur Banda,
Bengaluru-560043, Tel: 080-25437770
E-mail: eamr@vimos.in
Website: www.vimos.in



BRUHAT BANGALURU MAHANAGARA PALIKE

Office of the Executive Engineer-1, Lakes, 3rd Floor, Annex-3 Building, B.B.M.P
N.R.Square, Bangalore – 02

No: EE-1/Lakes/PR/12572020-21

Date: 29/08/2020

To,
M/s Godrej Properties Ltd.
Level 10, Prestige Obelisk,
No.3, Kasturba Road,
Bengaluru- 560 001

Sir,

Sub: Information regarding Kaikondanahalli Lake.
Ref. 1) your letter dated 29.08.2020.

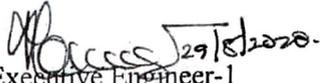
With reference to the above subject & reference, the details requested by you are provided as below:

*RL – Reduced Level

Sl No	Description	Details
1	All inlet levels of Kaikondrahalli lake and inlet levels entering from sy No.63/2 & 62)	Kaikondrahalli: Inlet 1-RL: 878.461 m Inlet 2-RL: 879.630 m (entering from sy No.63/2 & 62) Inlet 3-RL: 879.207 m Inlet 4-RL: 878.894 m
2	Outlet level of Kaikondrahalli lake	Kaikondrahalli: Outlet RL:879.387m (Full Tank Level)
3	Height of the Bund around the Kaikondarhalli lake	Main bund approximate RL:881.467m Ring bund approximate RL:881.593m
4	Length and Breadth of the Kaikondrahalli lake	The total area of Kaikondrahalli lake as per Revenue Sketch is 48 Acres 23 Guntas
5	Maximum level of water collection recorded till date in the kaikondrahalli lake	The RL of Maximum Water Level (MWL) of kaikondarahalli lake is 880.287m, which is kept as per the Minor Irrigation Standards. It is observed that the water rises to the maximum level of 0.3m above the Full Tank Level (Waste weir level) of the lake during rains. The approximate RL of Maximum Level of Water Collection observed is 879.687m
6	Whether the water level reaches beyond the bund level	No

7	What is the Present water level of Kaikondrahalli lake	Present Water Level of Kaikondrahalli Lake is : 879.387m (Full Tank Level)
8	Lake/ Tank Bund was constructed by which department and which department is maintaining both the lakes.	Data of Main Bund construction is not available in this office.
9	Whether the bund wall can be considered as flood line for measurement purpose.	No, the flood level is 0.90 meter above the Full Tank Level.
10	What is the elevation of the lake bed	The approximate level of Kaikondrahalli lake: 878.000 m
11	What is the water flow direction	Flow direction in Kaikondrahalli lake is Southern side to North

The above details provided are as per the available data in this office as on today.


 Executive Engineer-1
 Lakes, BBMP
 Lakes, BBMP

ANNEXURE-10



Bruhat Bengaluru Mahangara Palike

Office of the Additional Director of Town Planning, N.R.Square, Bengaluru-02

No: BBMP/Addl.Dir/PR/ 54 / 2020-21

Date: 09-03-2021

To,

Sri. Koushlesh Pratap Singh, IFS
Regional Officer and Chairman of the
Joint Committee and Representative of MoEFCC.
Integrated Regional office, (IRO),
Bengaluru 4th Floor, E & F Wings
Kendriya Sadan, 17th Main Road, 2nd Block, Koramangala,
Bengaluru – 560034.

Respected Sir,

Sub:- Submission of Report to Joint Committee in Appeal No. 54 of 2018 constituted by Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Ref:- 1) Your Office File No. EP/12.7/NGT/49/Kar/, Dated. 08-03-2021.
(by E-mail)
2) This office letter No. BBMP/Addl.Dir/PR/54/ 2020-21, dated.10-02-2021.
3) Chief Engineer (Storm Water Drain), BBMP Office Letter No. 2092/20-21, dated. 08-03-2021

With reference to above subject this office has provided the required information to your office vide reference (2). Vide reference (1) your office seek information relating to relevant provisions under which permission given by BBMP for construction of RCC Box Drain in kharab land in the project site. Accordingly the information is provided by Chief Engineer (Storm Water Drain) BBMP, as below.

The permission for construction of RCC Drain is given by Commissioner, BBMP in exercise of the powers conferred under section 288A of The Karnataka Municipal Corporations Act – 1976 which is as under.

“288A. Prohibition of structures or fixtures which cause obstruction in public streets. – No person shall except with the writtarn permission of the Commissioner under section 288 erect or set up any wall, fence, rail, post, step, booth or other structures or fixtures in or upon any public street or upon or over any open channel. well or tank in any street so as to form an obstruction to. or an encroachment upon or a projection over, or to pccupy any portion of such street. channel, drain, well or tank”

And

162
10/3/2021



The permission for construction of RCC Colvert is given by Commissioner, BBMP in exercise of the powers conferred under section 288 (1) (c) of The Karnataka Municipal Corporations Act – 1976 which is as under

“288. Power to allow certain projections and erections.- (1) The Commissioner may grant a licence subject to such conditions and restrictions as he may think fit to the owner or occupier of any premises.- (c) to construct any step or drain – covering necessary for access to the premises.”

The above information is for your kind information and perusal.


**Additional Director,
Town Planning, BBMP**

Enclosers :- (Ref (2) and (3))

Copy to,

1. The Hon'ble Commissioner, BBMP, Bengaluru for kind information.
2. Chief Engineer, (SWD), BBMP, Bengaluru for information.
3. Office Copy

ANNEXURE-11

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321

ಈಮೇಲ್ / Email : ho@kspcb.gov.in

ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in



080-25581383, 25589112
080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No. PCB/NEIA/BNG/CEO-2/1465/2020/ 5087

Date:

To

11 FEB 2021

The Regional Officer,
Integrated Regional Office,
Ministry of Environment, Forest and Climate Change
Regional Office, South Zone, E-3/240, Kendriya Sadan,
4th Floor, E&F Wings, 17th Main Road,
2nd Block, Koramangala,
Bangaluru-560 034.

Sir,

Sub: Constitution of a Joint Committee in Appeal No.54 of 2018 and Linked Matters in MA No.49/2020 in OA No.602/2019 constituted by Hon'ble NGT, Principal Bench, New Delhi-reg

- Ref:-** 1. Consent for Establishment (CFE) order No.PCB/701/CNP/17/H-755 dated: 12.10.2018.
2. Consent withdrawal order No. PCB/701/CNP/17/1046 dated: 06.07.2020.
3. Board office letter communicating validity of CFE vide letter No. 4771 dated: 28.01.2021
4. E-mail sent by CEO on 04.02.2021.
5. Video Conference meeting with Regional officer, Integrated Regional office, MoEF & CC and other officers on 05.02.2021.

With reference to the Video Conference held on 05.02.2021 it is to be clarified as follows:

1. The Board office had issued Consent for Establishment on 12.10.2018 w.r.t Wonder Project Development Pvt Ltd., Sy. No. 61/2,62 & 63/2 of Kasavanahalli village, Varthur Hobli, Bangaluru East Taluk, Bengaluru District coterminous with Environmental Clearance validity i.e., valid up to 09/01/2025.
2. Later on, Board has withdrawn CFE issued vide order dated 06.07.2020 (copy enclosed).
3. As on this day the Project proponent has not filed any application seeking Consent for Establishment (CFE).

This is for kind information and further needful.

Yours faithfully,


Member Secretary.

It is learnt from the news article appeared on 04.02.2020 in Times of India and Kannada daily news papers that, Hon'ble NGT has quashed the Environmental Clearance issued by SEIAA, Government of Karnataka. Based on this Show cause notice was served to you on 07.02.2020. The reply letter submitted by you is not acceptable as you are not having Environmental Clearance at present. Further, as per Hon'ble NGT Order dated 03.02.2020 since the project related to **M/s. Wonder Projects Development Pvt. Ltd.**, for construction of Residential Apartment with 655 flats & Club House having built up area of 1,28,193.9 qm. Located at Sy. No. 61/2, 62 & 63/2 of Kasavanahalli Village, Varthur Hobli, Bengaluru East Taluk, Bengaluru Urban District does not have Environmental Clearance issued SEIAA, Government of Karnataka. The Board had referred to the Legal opinion on 29.04.2020. The Legal Officer opined that the Hon'ble Supreme Court has directed only to file the report in the registry of the said court. Therefore the report to be filed in O.A. No.602/19 in the NGT shall be filed in Supreme Court and as per direction of Chairman Note. 43.

In view of the above as per the direction of Hon'ble NGT the Board decided to withdraw the CFE issued to your project.

Hence, the following Order,

ORDER

In exercise of the powers vested with Karnataka State Pollution Control Board, under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974, the Board hereby "Withdraw" the Consent For Establishment issued to **M/s. Wonder Projects Development Pvt. Ltd.**, # 80, Hulkul Ascent, 2nd Cross, Lavelle Road, Bengaluru - 560 001 for construction of Residential Apartment with 655 flats & Club House having built up area of 1,28,193.9 qm. Located at Sy. No. 61/2, 62 & 63/2 of Kasavanahalli Village, Varthur Hobli, Bengaluru East Taluk, Bengaluru Urban District.

Please note that, Establishment or taking up of further construction activity without valid consent of the Board attracts Penal action under provisions of Sec. 25 read with Sec. 44

of Water (Prevention & Control of Pollution) Act, 1974, which includes initiate action under 33(A) of Water Act of Closure and Direction for Cutoff Power Supply and Water Supply or any other service.

Sd/-

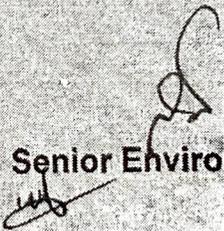
**MEMBER SECRETARY
KARNATAKA STATE POLLUTION CONTROL BOARD
BENGALURU-560 001.**

To,

Authorized Signatory,
M/s. Wonder Projects Development Pvt. Ltd.,
80, Hulkul Ascent, 2nd Cross,
Lavelle Road,
Bengaluru – 560 001

Copy to:

1. The Senior Environmental officer, KSPCB, Regional office- Bangalore South for information.
2. The Regional Officer, KSPCB, Bommanahalli for information and for necessary Action.
3. Master file.
4. Case file.


Senior Environmental Officer.

ANNEXURE-12

Wonder Projects Development Pvt. Ltd.
Level 10, Prestige Obelisk,
No. 3, Kasturba Road,
Bengaluru - 560 001, India
Tel : +91-80-4635 7099
Fax: +91-80-4635 7000

CIN : U70102MH2015PTC65969

Regd. Office : Godrej One.
5th Floor, Pirojshanagar,
Eastern Express Highway,
Vikhroli (E), Mumbai - 400 079, India
Tel. : +91 -22-6169 8500
Fax : +91 -22-6169 8888
Website : www.godrejproperties.com

Date: 28th February, 2020

Place: Bangalore

1. The Member Secretary, Karnataka State Environment Impact Assessment Authority, Ambedkar Veedhi, Sampangi Rama Nagar, Bengaluru,
2. The Commissioner, Bangalore Development Authority (BDA), T. Chowdaiah Road, Kumara Park West, Bangalore-560020,
3. The Commissioner, Bruhat Bengaluru Mahanagara Palike (BBMP) N.R. Square Corporation Circle, Bangalore-560001,
4. The Senior Environmental Officer, Karnataka State Pollution Control Board, Parisara Bhavan #49, 4th and 5th Floor, Church Street, Bangalore-560001,
5. The Karnataka State Fire & Emergency Services, No. 1 Annaswamy Mudhaliar Road, Bangalore-560042,
6. Bangalore Electricity Supply Company (BESCOM), Corporate Office, K.R. Circle, Bangalore-560001,
7. The Chief Engineer(M), Bangalore Water Supply and Sewerage Board (BWSSB), Cauvery Bhavan, K.G. Road, Bangalore-560009,

Dear Sir/Madam,

Sub: Information regard halt of work at project site of Godrej Reflections and Godrej Lake Gardens (Projects) at Sy No.61/2, 62, 63/2 Kasavanahalli Village, Varthur Hobli Bangalore East Taluk Bangalore.

Ref: The orders dated 03.02.2020 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi (NGT) in the Appeals - OA No. 54 of 2018 & O.A. No.602 of 2019

This has reference to the subject Projects and the NGT order detailed supra.

This is to bring to your kind notice that:

- We have halted all development and construction related activities at the said Projects, with effect from 03rd Feb 2020 in view of the said NGT orders;
- We have challenged the said impugned NGT order before the Hon'ble Supreme Court of India and we are hopeful of getting a favourable order.

Thanking You,
For Wonder Projects Development Private Limited

Authorised Signatory

Godrej

